# GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS RAJYA SABHA

# **UNSTARRED QUESTION NO. 2515**

TO BE ANSWERED ON 11.08.2025

# SAFEGUARDS, REGISTRATION & TRANSPARENCY IN WAQF PROPERTY MANAGEMENT

## 2515 SMT. KIRAN CHOUDHRY: DR. MEDHA VISHRAM KULKARNI:

Will the Minister of Minority Affairs be please to State:-

- (a) safeguards introduced under the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995 to prevent arbitrary or unilateral declaration of private or public land as waqf;
- (b) whether Act mandates a formal enquiry before registering any property as waqf, and the competent authority for such enquiry;
- (c) whether registration and validation process under the Act ensures transparency, public disclosure, and protection against unverifiable claims;
- (d) role assigned to District Collectors and revenue officials in verifying waqf land records and preventing encroachments or false claims; and
- (e) role of the UMEED in improving portal transparency, accessibility and grievance redressal?

#### **ANSWER**

#### THE MINISTER OF MINORITY AFFAIRS

### (SHRI KIREN RIJIJU)

- (a) to (c) The Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, as amended by the Waqf (Amendment) Act, 2025, provides following safeguards to prevent arbitrary or unilateral declaration of private or public land as waqf and improve measures to enhance transparency, accountability, and lawful management of waqf properties:
- (i) As per Section 3A of the Act, waqf creation requires the individual to be the lawful owner of the property and competent to transfer or dedicate it.
- (ii) A waqf deed is mandatory for registering new waqf properties as waqf, ensuring proper documentation.
- (iii) As per Section 36 of the Act,1995 all waqf registration applications must be submitted on the UMEED Central Portal–2025. The Waqf Boards forward the application to the District Collector, who conducts an inquiry to verify the claim's genuineness and validity of the application and correctness of particulars.
- (iv) Section 40 of the Waqf Act, 1995, which previously allowed the Waqf Board to unilaterally declare properties as waqf based on collected information has now been omitted under the Waqf (Amendment) Act, 2025.
- (d): The Collector is responsible for verifying genuineness and accuracy of details of new waqf registration applications submitted on the UMEED Central Portal-2025 and also entrusted

with conducting surveys of waqf properties to prevent encroachment and alienation of waqf assets.

(e) As per the Section 3(ka) of the Act, the Ministry has launched the statutory UMEED Central Portal—2025 on 06.06.2025 for uploading details of existing waqf and the property dedicated to the waqf, which also automate entire lifecycle of waqf properties, including registration, verification, survey by the Collector, mutation, annual account updates, audit, leasing and monitoring, ensuring transparency, efficiency and effective management and faster grievance redressal.

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